

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**I.A. No.01 of 2025 in CRP/87/2025/(Filing No.)**

MAITA KUMAR TAMANG

APPLICANT

*VERSUS*

DAWA TAMANG

RESPONDENT

**Date: 11.08.2025**

**CORAM :THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Applicant      Mr. Jorgay Namka, Senior Advocate (Legal Aid Counsel).  
                                 Ms. Tshering Uden Sherpa, Advocate (Legal Aid Counsel).

For Respondent      None.

**ORDER**

Heard Learned Senior Counsel for the Applicant who is aggrieved by the Order dated 19-12-2024, of the Court of the Learned Civil Judge (Senior Division), Pakyong, Sikkim, as detailed in Annexure P1 (collectively) of the Petition.

I.A. No.01 of 2025 is an application seeking condonation of 996 days' delay in filing the instant Petition.

Although Affidavit of service of Notice has been filed by the Legal Aid Counsel for the Applicant submitting that Notice was served through e-mail address of the Defendant/Respondent, Learned Senior Counsel submits that they also seek issuance of Notice to the Respondent through the Court.

In view of the submissions made, issue Notice to the Respondent.

Requisites be filed within three days.

List on 27-08-2025.

**Judge**  
**11.08.2025**